



RAJASTHAN HIGH COURT

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

सत्यमेव जयते

D.B. Habeas Corpus Petition No. 261/2026
CNR: RJHC020687252026 | URN: HC / 707U / 2026

Bhuri W/o Bhagwan Singh

-----Petitioner

Versus

State Of Rajasthan and ors

-----Respondents



For Petitioner(s)	:	Mr. Suresh Kumar and Mr. Vijay Laxmi Jangid
For Respondent(s)	:	Mr. Rajesh Choudhary, GA-cum-AAG with Mr. Tapesht Agarwal, PP Mr. Vinod Kumar Sharma Mr. Aman Agarwal Ms. Neha Goyal Mr. Tejpal Saini (CI), SHO Kotwali, Bharatpur

**HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL
HON'BLE MR. JUSTICE RAVI CHIRANIA**

Order

29/07/2026

This habeas corpus petition is filed by mother of the missing girl claiming her to be minor.

Per contra, learned counsel for the respondents no.6 to 12 asserts that the missing girl is major and submits a birth certificate dated 12.06.2026 issued by the Registrar, Rund Ikran, Sewar, District Bharatpur reflecting her date of birth to be 01.01.2003. However, this Court is not convinced as to genuineness and validity of this birth certificate as it appears to have been issued de hors the statutory provisions/guidelines.

Learned Government Advocate-cum-Additional Advocate General submits that a copy of this birth certificate is also



available in the case diary which, the Investigating Agency has also not found to be genuine. On that premise, he prays for and is granted a week’s time to submit a report as to validity and genuineness of the birth certificate dated 12.06.2026. He also prays for and is granted a week’s time to produce the missing girl.

List the matter thereafter.

(RAVI CHIRANIA),J

(MAHENDAR KUMAR GOYAL),J

9/DIKSHA